

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. NO.1024/1996

New Delhi this the 17th day of May, 1996.

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HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Rajkumari Amrit Kaur College of Nursing Karamcharis' Union through its General Secretary, Rajkumari Amrit Kaur College of Nursing, Lajpat Nagar, New Delhi-110024.
2. Shri Rajinder Singh Maan, General Secretary, Rajkumari Amrit Kaur College of Nursing Karamcharis' Union, R/O 434, Village & Post Khera Khurd, Delhi - 110082. ... Applicants

(By Shri C. Harishankar, Advocate)

-Versus-

1. Union of India through Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi - 110001.
2. The Directorate General of Health Services through the Director General, Nirman Bhawan, New Delhi - 110001.
3. Rajkumari Amrit Kaur College of Nursing through its Principal, Lajpat Nagar, New Delhi - 110024. ... Respondents

ORDER (ORAL)

Shri Justice A. P. Ravani -

Applicant No.1 is a trade union of nursing Karmacharis of respondent No.3 College, namely, Rajkumari Amrit Kaur College of Nursing. Applicant No.2 is the General Secretary of the applicant No.1 union. The applicant union in order to press their grievances made some agitation some time in the month of March, 1996. The applicants allege that 89 members of the applicant union have been permitted

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to join duty while other members have not been permitted to join. The grievance of the applicants is that for the period commencing from March 6, 1996 till today they have not been paid wages. Hence, this application praying that the respondents be directed to release the pay and wages of the applicants from March 6, 1996. It is an undisputed position that the applicants have approached this Tribunal without waiting for the representation being decided by the respondents. It may be noted that the date of filing of representation has not been mentioned in the application. However, the learned counsel states that representations have been made some time in the month of April, 1996 but the same have not yet been decided.

2. Having regard to the facts and circumstances of the case, we are of the opinion that if the application is disposed of at this stage by giving following directions, it would meet the ends of justice :-

- 1) The applicants are directed to file three copies of the application in the Registry of the Tribunal during the course of the day.
- 2) Registry is directed to send a copy of this order together with the copy of the application to all the three respondents.
- 3) Respondent No.3, that is, Principal, Rajkumari Amrit Kaur College of Nursing, New Delhi, is directed to treat this application itself as representation made to him and decide the same latest by June 10, 1996. The decision that

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will be taken on the representation shall be communicated to applicant No.1 by registered A/D post and also by ordinary post under certificate of posting within three days from the date of taking decision. If the applicants feel aggrieved by the decision that will be taken on the representation, it will be open for them to challenge the legality and validity of the same before appropriate forum.

3. Subject to the aforesaid observations and directions, this O.A. stands disposed of.


(K. Muthukumar)
Member (A)


(A. P. Ravani)
Chairman

/as/